## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

O.A. No. 441/90 T.A. No.

198

20-12-1990

	I and the second
Waman Mahadeo Bane, Ordance Factory, Khamaria, Japal-pur.4	Petitioner 182005.
Mr. A.H.Kadam	Advocate for the Petitioner (s)
Versus .	
Works Manager (Admin.) for Gene Ordance Factory, Jabalpur.	Nanager. Respondent
(	A 1 A Complete Day 1, 67 X

DATE OF DECISION

## **CORAM**

The Hon'ble Mr. P.S.Chaudhuri, Member(A)

The Hon'ble Mr. N.Sengupta, Member(J)

1 Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement?

4. Whether it needs to be circulated to other Benches of the Tribunal?

(PS CHAUSTAURI)

M(A)

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH NEW BOMBAY

O.A.No.441/90



Waman Mahadeo Bane Ordance Factory, Khamaria, Jabalpur-482005

Applicant

Vs.

Works Manager (Admin) for General Manager, Ordance Factory,
Jabalpur, Mary ...

Respondent

Appearances:

Mr. A.H.Kadam, Counsel for the applicant.

None for the respondent.

Coram: Hon'ble Mr.P.S.Chaudhuri, Member(A)

Hon'ble Mr. N.Sengupta, Member(J)

· Dated: 20-12-1990

Oral

Judgement

(Per Mr.P.S.Chaudhuri)

This application under Section 19 of the Administrative Tribunals Act, 1985 was filed on 2-7-1990. In it, the applicant who was employed in Ordanance Factory, Khamaria is seeking payment of gratuity, encashment of earned leave at credit, and Family Pension applicable to employees.

- We have gone through the application and heard Mr.A.H.Kadam, learned advocate for the applicant.
- 3. The applicant resigned with effect from 9-10-1971. The first two reliefs claimed therefore became due from that date which is long before 1.11.1982. It is now well settled that the Administrative Tribunals Act,1985 does not vest any jurisdiction, power or authority in the Tribunal to take cognizance of a grievance arising out of an order made prior to 1-11-1982 see V.K.Mehra V. Secretary, Ministry of Information & Broadcasting, New Delhi (ATR 1986- CAT 203). In this view of the matter



we have no hesitation in holding that we have no jurisdiction as far as first two reliefs claimed by the applicant are concerned.

- 4. It is not disputed that the third relief claimed is payable only on the demise of the retired employee. In view of this position, the third relief claimed is not maintanable at this stage.
- Based on this discussion the application is summarily rejected under Section 19(3) of the Administrative Tribunals Act, 1985.

(N.Sengupta) Member(J)

P.S.Chaudhuri) Member(A)